

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 453/2021
U/S 356/379/188/34 IPC
PS Nihal Vihar
State Vs. Pramod

13.05.2021

Present: Ld. APP through VC.
IO/SI Jai Bhagwan alongwith case file.
Accused Pramod S/o Suresh produced from fresh
arrest.

An application for one day police custody remand
has been filed by the IO.

Heard. Material perused.

Keeping in view of above, the accused is remanded
for one day police custody as there are sufficient reasons for the
same and there is one more accused which is to be
apprehended. IO is directed to get the accused medically
examined as per the law.

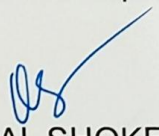
Accused be produced before the concerned court /
Duty MM on 14.05.2021.

Copy of this order be given Dasti to the IO as prayed.

Received copy

Jai Bhagwan

*A. Nihal Vihar
at 13/05/21*


(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 13.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 453/2021
PS : Nihal Vihar
U/s:- 356/379/188/34 IPC
State Vs. Manish @ Mannu

Date:- 13.05.2021

Present: Ld. APP through VC.
IO/SI Jai Bhagwan is present.
Accused Manish @ Mannu produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 26.05.2021.

Accused be produced before the concerned Court/Duty M.M. on 27.05.2021.

Copy of this order be given Dasti to I.O.

Received

Jai Bhagwan

Ps. Nihal Vihar
at 13/05/21


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
13.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 30/2021
PS : Maya Puri
U/s:- 356/379/34 IPC
State Vs. 1. Vikas
2. Sahzad

Date:- 13.05.2021

Present: None for the State.
IO/ASI Rakesh Kumar is present.
Accused Vikas and Sahzad produced through VC.

IO has filed an application for 14 days JC of both the accused.

Both the accused were formal arrested on 12.05.2021.
MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, both the accused are remanded to judicial custody till 26.05.2021.

Both accused be produced before the concerned Court/Duty M.M. on **27.05.2021**.

Copy of this order be given Dasti to I.O.

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
13.05.2021

*Recd Copy
2022
Asst. Commr. Cr. P.
1489/W
PS Maya Puri*

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 000290/2021
PS : Paschim Vihar (East)
U/s:- 379/411 IPC
State Vs. 1. Manish
2. Sajjan

Date:- 13.05.2021

Present: Ld. APP through VC.
IO/PSI Deepak Choudhary is present.
Accused Manish and Sajjan produced after fresh arrest.

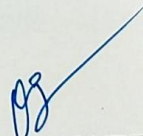
IO has filed an application for 14 days JC of the accused.
Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, both the accused are remanded to judicial custody till 27.05.2021.

Accused be produced before the concerned Court/Duty M.M. on 27.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
13.05.2021

Copy Received
@chaudhary

D-6519 PSI Deepak Chaudhary

PIS-16190378
PS- P. Vihar East

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 209/2021
PS : Paschim Vihar (East)
U/s:- 379/411 IPC
State Vs. Sajjan

Date:- 13.05.2021

Present: Ld. APP through VC.
IO/PSI Deepak Choudhary is present.
Accused Sajjan S/o Raju produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

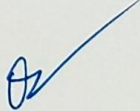
Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 27.05.2021.

Accused be produced before the concerned Court/Duty
M.M. on 27.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
13.05.2021

Copy Received
@chaudhary

PSI Deepak Chaudhary
D-6519
PS - P. Vihar East

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 000048/2021
PS : Paschim Vihar (East)
U/s:- 356/379/411 IPC
State Vs. Sajjan

Date:- 13.05.2021

Present: Ld. APP through VC.

IO/PSI Deepak Choudhary is present.

Accused Sajjan S/o Raju produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

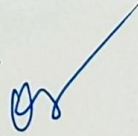
Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 27.05.2021.

Accused be produced before the concerned Court/Duty M.M. on 27.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
13.05.2021

Copy Received
Choudhary

PSI Deepak Chaudhary
D-6519
PS- P. Vihar East

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 238/2021
U/S 356/379/34 IPC
PS Moti Nagar
State Vs. Pintu @ PK

13.05.2021 at 04:00 PM

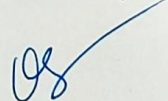
Present: Ld. APP through VC.
IO/ASI Moti Ram alongwith case file.
Accused Pintu @ PK present in court in another
matter for which JC is granted.
An application for one day police custody remand
has been filed by the IO.

Arrest memo and MLC perused.

Keeping in view of above, the accused is remanded
for one day police custody as there are sufficient reasons for the
same as there is one more accused which is to be apprehended
and to recover stolen property. IO is directed to get the accused
medically examined as per the law.

Accused be produced before the concerned court /
Duty MM on 14.05.2021.

Copy of this order be given Dasti to the IO as prayed.



(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 13.05.2021

Copy Received
m
Asst moti Ram
No 2578/w
PS moti Nagar
Dt 13/05/21

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 240/2021
PS : Moti Nagar
U/s:- 392/411/34 IPC
State Vs. Pintu @ PK

Date:- 13.05.2021

Present: Ld. APP through VC.
IO/SI Deepak Patwal is present.
Accused Pintu @ PK produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

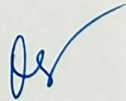
Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 27.05.2021.

Accused be produced before the concerned Court/Duty M.M. on 27.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
13.05.2021

order received

Deepak

SI Deepak Patwal

No. D-6389

PS Moti Nagar

Date 13/5/2021

PLS No. 16190257

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 409/2020
PS – Kirti Nagar
U/s – 379/356/34 IPC

13.05.2021

Present : Ld. APP through VC.

IO/ASI Satish Kumar is present.

An application is moved by the IO / ASI Satish Kumar for interrogation of the accused Shahzad @ Mulla and Vikas. Considering that the disclosure statement has been made in another matter about the offence in the present case, the application is allowed and IO is granted permission to interrogate the accused.

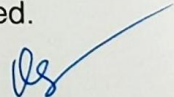
The accused is lodged at Mandoli Jail in kalandra u/s 41.1(d) Cr.P.C. DD No. 09 dated 10.05.2021 Spl Staff, West District.

Jail Superintendent, Mandoli Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

J Received order
ASI Satish Kumar
PS Kirti Nagar
13/5/21


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
13.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. Kamal

FIR No. 260/2021

PS : Nangloi

U/s:- 3/7 The Essential Commodities Act,
3/4 Epidemic Diseases Act, 18C/27 Drugs & Cosmetics Act,
51 D/M Act & 276/420/188/120B/34 IPC

13.05.2021

Present: Ld. APP through VC.
IO/SI Amit alongwith case file.
Accused Kamal S/o Ram Kumar already in JC.
Accused Pradeep S/o Prem Singh produced through

VC.

Accused Deepak S/o Jagdish already in JC.
An application for one day police custody remand
has been filed by the IO.

Heard. Material perused.

Keeping in view of above, all the accused are
remanded for one day police custody as there are sufficient
reasons for the same as the IO needs to find the source of
injections and to arrest the other co-accused Amit in the present
matter. IO is directed to get all the accused medically examined
as per the law.

Accused be produced before the concerned court /
Duty MM on 14.05.2021.

Copy of this order be given Dasti to the IO as prayed.

(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 13.05.2021

copy of order received

SI Amit
D-4241
Ps-Nangloi
13/05/21

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 004668/2021
PS : Tilak Nagar
U/s:- 379/411 IPC
State Vs. Avtar Singh
Date:- 13.05.2021

Present: Ld. APP through VC.
IO/HC Dhani Ram is present.
Accused Avtar Singh produced through VC.

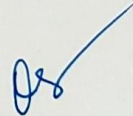
Accused was formal arrested on 12.05.2021.
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 27.05.2021.

Accused be produced before the concerned Court/Duty M.M. on 27.05.2021.

Copy of this order be given Dasti to I.O.



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
13.05.2021

one order copy received



He Dhani Ram 452/W
PS. Tilak Nagar
Dt 13/5/2021